

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS
OF
M/s N.S.VAISHNO DEVI DEVELOPERS INDIA PRIVATE LIMITED

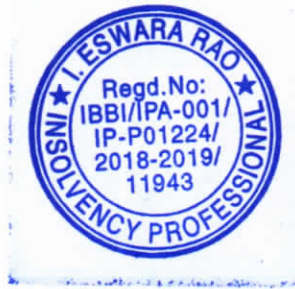
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s N.S.Vaishno Devi Developers India Private Limited
2.	Date of incorporation of corporate debtor	13 th February, 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400AP2015PTC096192
5.	Address of the registered office and principal office (if any) of corporate debtor	15-11-16, Mangalagiri Road, Beside Cloth Market, Guntur AP 522001 IN;
6.	Insolvency commencement date in respect of corporate debtor	20 th May, 2020 (Date of Order) Downloaded from the website of NCLT on 27 th May 2020
7.	Estimated date of closure of insolvency resolution process	23 rd November, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Immaneni Eswara Rao IBBI/IPA-001/IP-P01224/2018-19/11943
9.	Address and e-mail of the interim resolution professional, as registered with the Board	40-26-22, Mohiddin Street Opp. BSNL Exchange, Labbipeta, Mg Road Vijayawada, Krishna, Andhra Pradesh, 520010 E-mail: ier_ca@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	40-26-22, Mohiddin Street Opp. BSNL Exchange, Labbipeta, Mg Road Vijayawada, Krishna, Andhra Pradesh, 520010 E-mail: ip.vaishnodevi@gmail.com
11.	Last date for submission of claims	10 th June, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s N S Vaishno Devi Developers India Private Limited** on **20th May 2020**.

The creditors of **M/s N S Vaishno Devi Developers India Private Limited**, are hereby called upon to submit their claims with proof **on or before 10th June, 2020** to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Immaneni Eswara Rao

Interim Resolution Professional of

M/s N S Vaishno Devi Developers

India Private Limited

IBBI/IPA-001/IP-P01224/2018-19/11943

Date: 29th May 2020

Place: Vijayawada.